

up and running the enterprise successfully. Assistance is given in the form of Soft Loan or subscription to equity capital and/or 1% cumulative redeemable preference shares. The amount of seed capital assistance, per project, is not to exceed Rs. 15 lakhs.

(c) During the last three years 358 entrepreneurs were assisted under the Scheme.

Seizure and Confiscation of Goods in Calcutta

5205. SHRI BHOLA NATH SEN : Will the Minister of FINANCE be pleased to refer to the reply given to Unstarred Question No. 2941 on the 12th April, 1985 regarding sale of smuggled goods in Calcutta and state;

(a) the reasons why despite increase in the value of goods seized, the value of goods actually confiscated during 1984 as compared to that in 1983, has declined;

(b) the position in the matter of seizure and confiscation of goods during the period between 1980 to 1982; and

(c) the particulars of persons detained under COFEPOSA and the details of the smugglers' gangs identified in Calcutta and immobilised during the past two years ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) Goods seized under the Customs Act in a particular year are not necessarily confiscated in the same year. The adjudication proceedings following seizures of the goods, investigations, issue of Show-Cause notice, personal hearing, examination and cross examination of witnesses etc., culminating in the passing of an order for confiscation or otherwise, are quasijudicial in character and necessarily take time which varies depending on the promptness or the otherwise of the response of the charged party. Such proceedings are held up when the parties involved obtain stay from the Courts.

(b) The position in regard to the aggregate value of smuggled goods seized and confiscated during the period from 1980 to 1982 in Calcutta is furnished below :

(Value : Rs. in lakhs)

Year	Value of goods seized	Value of goods confiscated
1980	180.75	197.42
1981	331.88	317.72
1982	849.20	63.08

(c) In the State of West Bengal, 9 major smugglers' gangs engaged in the smuggling of contraband gold, wrist watches, and other consumer goods were identified and immobilised from 1983 till date. Particulars regarding the number of detention orders issued under the COFEPOSA Act and the number of smugglers detained in the State of West Bengal during 1983 and 1984 are furnished below :

Year	Number of detention orders issued under COFEPOSA Act	Number of persons detained under COFEPOSA Act
1983	15	9
1984	35	23

Production of Steel Plates/Corten Steel required for manufacture of Railway Coaches

5206. SHRI BHOLA NATH SEN : Will the Minister of STEEL, MINES AND COAL be pleased to state :

(a) whether the Steel Plants in India are not manufacturing the type of steel required by the Railways particularly the steel plates/corten steel required for the manufacture of railway coaches;

(b) if so, the reasons why it has not been so far possible for the Steel Plants in India to manufacture such type of steel;

(c) the steps taken or proposed to be taken for manufacture of such steel to reduce Railways' dependence on imports; and

(d) the progress made in the matter ?

THE MINISTER OF STATE IN THE DEPARTMENT OF STEEL (SHRI K. NATWAR SINGH) : (a) to (d). SAIL are manufacturing and supplying to the Railways